

ITEM NO.1502  
(FOR JUDGMENT)

Court 1 (Video Conferencing)

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Arbitration (Civil) No(s). 8/2020

SURESH SHAH

Petitioner(s)

VERSUS

HIPAD TECHNOLOGY INDIA PRIVATE LIMITED

Respondent(s)

( [ HEARD BY: HON.THE CHIEF JUSTICE, HON. A.S. BOPANNA AND HON. V.  
RAMASUBRAMANIAN, JJ. ] )

Date : 18-12-2020 This petition was called on for pronouncement of  
judgment today.

For Petitioner(s) Mr. Vikas Dhawan, Adv.  
Mr. Satyabrata Panda, AOR  
Mr. Shashwat Panda, Adv.

For Respondent(s)

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Hon'ble Mr. Justice A.S. Bopanna pronounced the judgment of  
the Bench comprising Hon'ble the Chief Justice of India, His  
Lordship and Hon'ble Mr. Justice V. Ramasubramanian.

The Arbitration Petition is allowed in terms of the signed  
reportable judgment.

Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)

AR-CUM-PS

(Signed reportable judgment is placed on the file)

(INDU KUMARI POKHRIYAL)

ASSISTANT REGISTRAR